

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1793  
ANSWERED ON:22.08.2012  
NON-IMPLEMENTATION OF MINORITY QUOTA  
Barq Shri Shafiqur Rahman

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government is aware that this year also minority quota has not been implemented in Central Universities, colleges and schools particularly in Delhi and lakhs of minority students and children have been deprived of admission therein;
- (b) if so, the reasons therefor; and
- (c) the details of the action proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (c) The Government has filed SLP (Civil) No. 18739 of 2012 in the Hon'ble Supreme Court on behalf of Union of India against Judgment dated 28.5.2012 passed by Hon'ble Andhra Pradesh High Court in PIL No. 1 of 2012 (R.Krishnaih Vs. Union of India & Ors.) setting aside the Resolution & OM of the Ministry of Human Resource Development dated 22.12.2011 through which a sub-quota of 4.5% in favour of OBC(Minorities) from out of 27% quota for OBCs was carved out. On 13.6.2012, the Hon'ble Supreme Court has refused to grant stay against the aforesaid Judgment dated 28.5.2012 of Hon'ble Andhra Pradesh High Court. The aforesaid Judgment dated 28.5.2012 of Hon'ble Andhra Pradesh High Court continues to be in operation till further orders of Hon'ble Supreme Court.